# IN THE NATIONAL COMPANY LAW TRIBUNAL "CHANDIGARH BENCH, CHANDIGARH"

CA No.287/2018 IN CP (IB) No. 35/Chd/HP/2017

Under Section 60 (5) of the Insolvency and Bankruptcy Code, 2016.

## In the matter of:

Seashells Infrastructures Pvt. Ltd.

Versus.

Rajpur Hydro Power Private Limited(RHPPL)

#### AND

#### In the matter of:

Kirloskar Brothers Ltd., Udyog Bhavan, Tilak Road, Pune-411 002, through its Power of Attorney holder Mr. Umesh M. Gosavi. Associate Vice President & Head-Legal

....Applicant

Vs.

- Mr. Sanjay Kumar Dewani, Resolution Professional, D-55, Defence Colony, New Delhi-110 024.
- Rajpur Hydro Power Pvt. Ltd., Plot No.246, First Floor, Rd. No.78, Jubilee Hills, Hyderabad-500 033.

....Respondents.

# **AND**

CA Nos.287/2018 and 100/2018 IN CP (IB) No. 35/Chd/HP/2017

#### CA No.100/2018

Under Sections 30(6) and 31 of the Insolvency and Bankruptcy Code, 2016.

## In the matter of:

Sanjay Kumar Dewani, R/o 133, Bhagirathi Appts., Plot No.13/1, Sector-9, Rohini, Delhi-110 085.

...Applicant/Resolution Professional

Order delivered on: 27.09.2018

Coram: Hon'ble Mr. Justice R.P. Nagrath, Member (Judicial)

Hon'ble Mr. Pradeep R. Sethi, Member(Technical)

For the applicant : 1. Mr. Ashish Wad, Advocate. M/s Kirloskar Brothers : 2. Mr. Sokriti Jaggi, Advocate.

Ltd. (in CA No.287/2018)

For the Resolution Professional : 1. Mr. Atul V. Sood, Advocate.

2. Mr. Sanjay Kumar Dewani, Resolution Professional.

(in CA Nos.100/2018 and 287/2018)

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For the Resolution Applicant : 1. Mr. Rakesh Gupta, Advocate.

2. Mr. Punit Jain, Advocate

(in CA Nos.100/2018)

For Financial Creditor
Member of COC PTC India
Financial Services Ltd.

Mr. Vijay Singh Bisht (in CA No.100/2018)

Per: Pradeep R. Sethi, Member(Technical)

## <u>ORDER</u>

# CA No.287/2018

The present application is filed under Section 60(5) of the

Insolvency and Bankruptcy Code, 2016 (hereinafter referred to as the Code). CA Nos.287/2018 and 100/2018 IN CP (IB) No. 35/Chd/HP/2017

in respect of non-approval by the Resolution professional (RP) of claim of ₹35,42,18,964/- as on insolvency commencement date i.e. 11.07.2017. It is contract agreement dated 17.02.2014 reference RHPPL/2014/E&M-KBL/Supplies was entered into between the applicant and Rajpur Hydro Power Pvt. Ltd. (Corporate Debtor) and that after the contract, the applicant started design and procurement process; the corporate debtor was irregular in releasing payments since the beginning; the corporate debtor was supposed to open a letter of credit in favour of the applicant before the commencement of manufacturing; this was not done and despite this, the applicant started manufacturing to support the project activities on assurance of the corporate debtor to release the payment. It is submitted that the applicant has already despatched certain material at site against which some ad hoc payment was released; the applicant insisted for the letter of credit of the entire value as per the contract conditions which the corporate debtor did not do so; the applicant has withheld the further supply of pending material of ₹6,94,22,164/- which is still lying idle at the works of the applicant; the said equipment are manufactured/procured after receiving manufacturing clearances and approvals from the corporate debtor; corporate debtor has even inspected some of the equipment; all the manufacturing clearances, approvals and inspections calls/reports from the corporate debtor were submitted to the RP during the submission and evaluation process of the claim.

2. It is submitted that on 27.11.2017, the applicant filed its proof of claim (Form B) with the RP for outstanding amount of ₹6,94,22,164/-; material inventory cost of ₹21,10,36,800/-; escalation cost of ₹6,33,60,000/-; overstay CA Nos.287/2018 and 100/2018 IN

cost of ₹90,00,000/-; watch and ward of ₹14,00,000/- and thus the total claim

amounted to ₹35,42,18,964/-. It is stated that by e-mail dated 06.03.2018 the

RP asked the applicant for some additional documents to provide sufficient

back up for enabling to take a call in the matter and that response was sent by

letter dated 15.03.2018 furnishing detailed reply with available supporting

documents and that in response to e-mail dated 10.01.2018 received from the

RP, the statement of the ledger account of the corporate debtor duly certified

by the statutory auditor was also furnished. It is stated that the RP asked for

supporting contractual provisions in support of the claims by the applicant

which the applicant elaborately explained vide letter dated 26.03.2018 stated

to be annexed and marked as Exhibit-5. However, Exhibit 5 enclosed with the

application is only a copy of e-mail dated 26.03.2018 giving reference to

attachment of letter dated 26.03.2018. Copy of the letter dated 26.03.2018

has not been enclosed.

3. It is submitted that vide e-mail dated 25.05.2018, the RP has

stated that the decision communicated vide email dated 06.03.2018 remains

unchanged; the corporate insolvency resolution process has been completed

with Committee of Creditors (COC) approving the resolution plan; the

resolution plan is filed with the NCLT, Chandigarh Bench and is under their

active consideration and in case the applicant wishes to pursue the matter with

the NCLT, Chandigarh Bench he may do so within the permissible time

limitation.

4. It is submitted that the legality of the claim can only be decided by

the Tribunal and therefore, the RP ought to give sufficient and cogent

reasoning in his communication to come to a conclusion about insufficiency of

documents and that the correct and proper verification and admission of the operational claim of the applicant against the corporate debtor forms the very foundation of the applicant's rights as the lead operational creditor of the corporate debtor. The applicant has prayed that the RP be directed to verify and admit the entire claim of operational debt of the applicant amounting to ₹35,42,18,964/- on the insolvency commencement date and direct the RP not to constitute any meetings of the COC of the corporate debtor till the final disposal of the present application.

5. Vide order dated 31.07.2018, notice of the application was issued to the RP. The RP filed reply to the application by diary No.3297 dated 04.09.2018 stating that he has checked the books of account and financial statements of the corporate debtor in regard to the account of the applicant and from the perusal of the ledger and financial statements, it is very much clear that the corporate debtor has made a total payment of ₹2,95,66,024/- to the applicant and against this payment, the corporate debtor has received facilities/goods/material to the tune of ₹1,35,36,799/- only from the applicant and an amount of ₹1,60,29,225/- is still outstanding and recoverable from the applicant in the books of the corporate debtor. It is further submitted that the advance from the corporate debtor lying with the applicant of ₹1,60,29,129/is also corroborated by certificate of Chartered Accountant Firm submitted by the applicant. It is stated that the RP acted as per the provisions of the Code and verified the claim as per the IBBI Regulations and found that the applicant is not entitled to get any claim since there was no clause in the agreements or documents supplied by the applicant which could support the alleged claim and that even in the present application, the applicant has failed to provide any clause of the agreement on the basis of which the applicant is entitled to the claim.

- 6. During the course of the hearing, it was argued by the learned counsel for the applicant that despite furnishing of evidence, the RP had wrongly concluded that the applicant had failed to substantiate the claim with necessary documentary evidence and that nothing specific was pointed out. In response, the learned counsel for the RP argued that the applicant had failed to specify the clause in the agreement entitling it for the claim and that actually, advance from the corporate debtor of ₹1,60,29,129/- was lying with the applicant.
- 7. We have carefully considered the submissions and arguments of the learned counsel for the applicant and the Resolution Professional. We find that the claim has been divided into two parts by the applicant (refer column No.4 of Form B - Exhibit-1 of the application). The first part is in respect of outstanding amount of ₹6,94,22,164/-. It is an admitted fact that this outstanding amount is in respect of items which were not supplied to the corporate debtor and are in the possession of the applicant. The applicant's contention is that after the contract between the applicant and the corporate debtor was executed on 17.02.2014, the applicant started design and procurement process; the corporate debtor was irregular in releasing payments since the beginning; the corporate debtor was supposed to open a letter of credit in favour of the applicant before the commencement of manufacturing; it did not do this and despite this, the applicant started the manufacturing to support the project activities on assurance of the corporate debtor to release the payment. It is the further contention of the applicant

that it has already despatched certain material at site against which some ad

hoc payment was released and that the applicant insisted for the letter of credit

of the entire value as per the contract conditions which the corporate debtor

did not do so and that the applicant withheld the further supply of pending

material which is to the tune of ₹6,94,22,164/-, which is still lying idle at the

works of the applicant in lieu of the letter of credit. The claim would therefore

be more in the nature of a breach of contract. Claim is defined in Section 3(6)

of the Code as follows:-

"claim" means -

(a) a right to payment, whether or not such right is reduced

to judgement, fixed, disputed, undisputed, legal, equitable,

secured or unsecured:

(b) right to remedy for breach of contract under any law or

the time being in force, if such breach gives rise to a right

to payment, whether or not such right is reduced to

judgement. unmatured. fixed. matured. disputed.

undisputed, secured or unsecured.

8. Section 3(6) (a) would not be applicable since the applicant has

not proved that he has a right to payment. We have noted above that the

pending material of ₹6,94,22,164/- is stated by the applicant to be withheld

and still lying idle at its works. There is no averment that under the terms of

the agreement the ownership of the material of ₹6,94,22,164/- passed to the

corporate debtor.

9. Section 3(6) (b) would not be applicable since there is no

averment that the breach of contract, if any gives rise to a right to a payment.

CA Nos.287/2018 and 100/2018 IN

10. Therefore, the applicant's contention of claim of operational debt

of ₹6,94,22,164/- cannot be accepted.

11. The remaining part of the claim relates to material inventory cost

(₹21,10,36,800/-); escalation cost (₹6,33,60,000); overstay cost (₹90,00,000);

watch and ward (₹14,00,000) totalling to ₹28,47,96,800/-. These amounts

appear to be in the nature of damages and would not be covered by the

definition of claim (supra).

In result thereof, the application is rejected.

CA No.100/2018

12. The petition under Section 7 of the Insolvency and Bankruptcy

Code, 2016 (hereinafter referred as Code) was filed by M/s Seashells

Infrastructure Pvt Ltd. for initiation of the Corporate Insolvency Resolution

Process (CIRP) against M/s Rajpur Hydro Power Pvt. Ltd. (hereinafter referred

as Corporate Debtor). The petition was admitted and moratorium in terms of

section 14 (1) of the Code was declared by order dated 11.07.2017.

Subsequently on 13.07.2017, Shri Gurvinder Singh Sarin, bearing IP Regn.

No. IBBI/IPA-002/IP-N00072/2016-17/10170 was appointed as Interim

Resolution Professional. In view of decision taken by the Committee of

Creditors (COC) in its 1st meeting on 10.08.2017, CA No.121 of 2017 was filed

under Section 22 of the Code and Shri Sanjay Kumar Dewani bearing IP Regn.

No. IBBI/IPA-001/IP-P00423/2017-18/10746 was appointed as Resolution

Professional (RP) by order dated 01.09.2017.

CA Nos.287/2018 and 100/2018 IN CP (IB) No. 35/Chd/HP/2017

13. The period of 180 days for completion of CIRP was expiring on

07.01.2018. On the basis of decision of Committee of Creditors (COC) taken

in the 3<sup>rd</sup> meeting held on 07.12.2017, the CIRP was extended for 90 days in

terms of Section 12 (3) of the Code for completion of the resolution process

by order dated 20.12.2017.

14. The present CA No.100/2018 is filed by the Resolution

Professional (RP) for approving and taking on record the resolution plan of

Dolphin Energy Enterprises (Resolution Applicant) under Section 31 of the

Code as approved with modifications by the full majority of members of the

COC of the corporate debtor in the meeting held on 28.03.2018 through e-

voting.

15. It is stated in the application that pursuant to appointment as

Interim Resolution Professional, public announcement dated 14.07.2017

(published in newspaper on 15.07.2017) under Section 15 of the Code was

issued and claims from the creditors of the corporate debtor were invited and

on receiving the claims, the COC was constituted. It is further stated that

Valuation Reports dated 27.10.2017 and 28.10.2017 were obtained from

Dheeraj Basantani and Associates, Chartered Accountants and M/s S.

Madnani and Associates, Chartered Accountants respectively.

16. It is stated that in the second meeting of COC on 9.11.2017, the

minimum eligibility criteria for prospective resolution applicants was fixed and

in the 4th meeting of COC on 25.01.2018, the RP informed the members of

COC that pursuant to issue of Expression of Interest (EOI) on 11.11.2017, EOI

was received from eight applicants and that after ensuring that the respective

applicants met the eligibility criterial as laid in the EOI, the RP issued offer

documents to all the prospective resolution applicants with 12.01.2018 as the extended last date for submission of resolution plan. It is stated that consequent to promulgation of Insolvency and Bankruptcy Code (Amendment) Ordinance, 2017, which came into effect from 23.11.2017, all the prospective applicants who had obtained the offer documents were requested to furnish necessary undertaking on matters listed under Section 29A (a) to (j) of the Code to ensure that they are not adversely hit by the provisions of Section 29A of the Code and that till the end of day on 12.01.2018, the applicant received two resolution plans from (i) Kundan Rice Mills Ltd. (through Dolphin Energy Enterprises) and (ii) Group of Investors (Anil Sikka & Ors.). It is stated that the two plans were discussed and deliberated upon by the COC in the meeting held on 25.01.2018 and that the members of the COC were of the view that both the resolution plans were offering very low amounts towards due payment of the financial creditor/others. It is stated that the COC considered it advisable to go for another public advertisement for inviting resolution plans under Section 25 (2) (h) of the Code.

17. It is stated that the minimum eligibility criteria was kept the same as the criteria kept in the last EOI and expression of interest dated 31.01.2018 was issued. EOIs from 8 parties are stated to be received but further, on issuing offer documents to all prospective applicants meeting the eligibility criteria, only three resolution plans were received from (i) Dolphin Energy Enterprises (proprietor- Nishita Garg); (ii) Essel Infra Projects Ltd. and (iii) Mahalaxmi Continental Ltd. It is stated that the three prospective resolution applicants were given an opportunity to present their respective plans before the COC and submit clarification on the observations of the RP. It is stated CA Nos 287/2018 and 100/2018 IN

that revised/updated resolution plans were considered in the 6th meeting of COC on 28.03.2018 in which the RP informed the COC that based on the evaluation of the three resolution plans by the appointed financial consultants i.e. Feedback Infra Pvt. Ltd., the plan submitted by Essell Infra Projects Ltd. was not found to meet the requirements and that out of the remaining two plans, the resolution plan submitted by Mahalaxmi Continental Ltd. emerged as the highest bidder. It is stated that on the basis of the discussions in the COC meeting and subsequent clarifications, the COC decided that the resolution plan of Mahalaxmi Continental Ltd. had undergone certain changes i.e. necessary debt participation of PPC India Financial Services Ltd. (Financial Creditor having 99.6% voting share), limitation on the future liabilities of corporate debtor etc. and accordingly, the resolution plan submitted by Mahalaxmi Continental Ltd. did not find favour with the COC. The resolution plan submitted by Dolphin Energy Enterprises is stated to have been put up for voting of members of the COC and in the e-voting, the COC with a full majority of 100% of the voting share agreed for approval of the resolution plan submitted by Dolphin Energy Enterprises on 07.03.2018 read with clarification made vide e-mails dated 17.03.2018 and 28.03.2018. It is prayed that the resolution plan of Dolphin Enterprises may be approved.

During the course of hearing on 22.05.2018, it was noted that the members of COC be called for hearing and that the resolution professional filed requisite certificate for compliance of the provisions of the Code and the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (hereinafter referred to as Regulations). CA No.196/2018 was filed by Mr. Rajshekar Totakura promoter

CA Nos.287/2018 and 100/2018 IN CP (IB) No. 35/Chd/HP/2017

director for supplying copy of resolution plan so that he can properly assist the Tribunal. By order dated 16.07.2018, the application was partly allowed permitting the applicant to intervene whereas the prayer or a direction to the RP to supply him a copy of the resolution plan was declined with liberty to the promoter director of the suspended Board of Directors of the corporate debtor to have inspection of the record. It was further clarified that permission to intervene will not imply that the applicant in CA No.196/2018 shall have the right to file reply to CA No.100/2018. By a simultaneous order dated 16.07.2018, for the purpose of enabling the applicant in CA No. 196/2018 to inspect the records, the proceedings in CA No.100/2018 were adjourned to 03.08.2018 for arguments.

19. During the course of arguments, the learned counsel for the RP submitted that in compliance with the order dated 22.05.2018 (supra), the requisite certificate from RP for compliance of the provisions of the Code and the Regulations have been placed on record by diary 1998 dated 04.06.2018. It was further stated that with reference to order dated 09.07.2018, the necessary certificate in view of the latest amendment in the Code and the Regulations framed thereunder was furnished by diary No.2800 dated 01.08.2018. The learned counsel for the RP has referred to the directions of the Tribunal by order dated 22.05.2018 (supra) for issue of notice to the members of the COC. The compliance affidavit is stated to be filed by diary No.1997 dated 04.06.2018 stating that there are two members of COC namely, PTC India Financial Services Ltd. and Seashells Infrastructures Pvt. Ltd. and that the notice to PTC India Financial Services Ltd. was accepted during the course of hearing on 22.05.2018 as noted in the order of that date.

The notice to the other member of COC i.e. Seashells Infrastructures Pvt. Ltd. is stated to be served by e-mail dated 01.06.2018 and in reply thereof, Seashells Infrastructures Pvt. Ltd. sent reply stating that they have already approved the plan and that on account of late information, they cannot attend the hearing and the RP represents the financial creditor. During the course of hearing on 08.08.2018, Mr. Vijay Singh Bisht representing PTC India Financial Services Ltd. appeared and stated that they have given their approval to the resolution plan submitted by Dolphin Energy Enterprises after detailed and complete consideration and examination. It was submitted by the learned counsel for RP that in view of the 100% voting share and detailed consideration of the resolution plan by the COC, the resolution plan of Dolphin Energy Enterprises be approved.

20. We have carefully considered the submissions of the learned counsel for the Resolution Professional, the learned counsel for the Resolution Applicant and the representative of financial creditor PTC India Financial Services Ltd. member of COC and have also examined the relevant records. The corporate debtor is stated to be engaged in the development and construction of 9.90 MW Hydro Energy Power Project at Noglikhad, Tehsil Rampur, District Shimla, Himachal Pradesh-172 021. The year of commencement is 2011 and as per Valuation Report of Dheeraj Basantani & Associates, Chartered Accountants (Annexure A-1 of diary No.1343 dated 01.05.2018 page 30), the year of commencement of construction is 2011 and the construction work is stated to be held up. The resolution plan submitted by M/s Dolphin Energy Enterprises is at Annexure A-10 of the application.

Regulation Section 39 (4) requiring filing of compliance certificate in Form H

of the Schedule by the RP. This compliance certificate was filed by diary No.2800 dated 01.08.2018. As per para 5 thereof, the list of financial creditors of the corporate debtor being members of the COC and distribution of voting share among them is given as under:-

SI.	Name of Creditor	Voting Share	Voting for Resolution Plan
No.		(%)	(Voted for / Dissented /
			Abstained)
1	PTC India Financial	99.67%	Voted for Resolution Plan
	Services Ltd.		
2	Seashells	0.33%	Voted for Resolution Plan
	Infrastructure Pvt. Ltd.		

21. In para No.7 of the compliance certificate in Form H (*supra*), the amount provided for the stakeholders under the resolution plan is given as under:-

SI.	Category of	Amount	Amount	Amount	Amount
No	Stakeholder	Claimed	Admitted	Provided	Provided to
				under the	the Amount
				Plan	Claimed(%)
1	Dissenting Secured Financial Creditors	NIL	-	-	-
2	Other Secured Financial Creditors	7498.92	7498.92	941.88	12.56%
3	Dissenting Unsecured	NIL	-	-	-
	Financial Creditors				
4	Other Unsecured	27.87	24.87	3.12	11.19%
	Financial Creditors				
-	Operational	3969.30	149.80	NIL	-
	Creditors				
	Government*	NIL	-	-	-
	Workmen	NIL	-	-	-
	Employees	NIL	ı	ı	-
6	Other Debts and Dues	NIL	-	-	-
Tot	al	11496.09	7673.59	945.00	

(Amount in Rs. lakh)

<sup>\*</sup>Post submission of Resolution Plan (approved by Committee of Creditor with a full majority of 100% of the voting share) with Hon'ble NCLT, Department of Excise and Taxation, Govt. of Himachal Pradesh submitted its claim which can

not be considered for verification as per Regulation 12(2) of the Insolvency and Bankruptcuy Board of India (Insolvency Resolution process for Corporate Persons) Regulations, 2016.

22. The liquidation value of the assets as on the insolvency commencement date i.e. 11.07.2017 is given in para 2 of Form H (supra) and is ₹3195.59 lacs. However, as noted above, the amounts provided for the stakeholders under the resolution plan totalled to ₹945 lacs. It has been explained in the resolution plan that on the basis of assessment of works already carried out and those which remained to be carried out made by Dr. Hutarew and partner (India) Ltd., the amount to be spent on civil and hydro mechanical works for making the project operational would be ₹6500 lacs and therefore, a consideration of ₹10 crores 10 lacs only is being offered by the resolution applicant to buy out the unit. In view of the vast difference between the liquidation value and the offer as per the resolution plan, we had called the members of the COC for hearing (order dated 22.05.2018). As noted above, the major voting share in COC is of PTC India Financial Services Ltd. (voting share 99.67%). The representative of PTC India Financial Services Ltd. attended the hearing before the Tribunal and stated that they had given their unqualified acceptance to the resolution plan after detailed consideration. As discussed above, the other financial creditor Seashells Infrastructures Pvt. Ltd. (voting share 0.33%) stated by e-mail dated 02.06.2018 that they have already approved the plan and the RP represents them. The liquidation value is not enough to cover the admitted claims of the two financial creditors and therefore, the liquidation value for the operational creditors and others is NIL. Both the financial creditors have voted for the resolution plan submitted by

Dolphin Energy Enterprises. The decision of the two financial creditors is based upon their commercial wisdom and is therefore, not to be interfered with.

# Section 31 (1) of the Code reads as follows:-

"If the Adjudicating Authority is satisfied that the resolution plan as approved by the committee of creditors under sub-section (4) of section 30 meets the requirements as referred to in sub-section (2) of section 30, it shall by order approve the resolution plan which shall be binding on the corporate debtor and its employees, members, creditors, guarantors and other stakeholders involved in the resolution plan."

**[Provided** that the Adjudicating Authority shall, before passing an order for approval of resolution plan under this sub-section, satisfy that the resolution plan has provisions for its effective implementation.]

Section 30(2) of the Code is as follows:-

- "The resolution professional shall examine each resolution plan received by him to confirm that each resolution plan—
- (a) provides for the payment of insolvency resolution process costs in a manner specified by the Board in priority to the repayment of other debts of the corporate debtor;
- (b) provides for the payment of the debts of operational creditors in such manner as may be specified by the Board which shall not be less than the amount to be paid to the operational creditors in the event of a liquidation of the corporate debtor under section 53;
- (c) provides for the management of the affairs of the Corporate debtor after approval of the resolution plan;
- (d) the implementation and supervision of the resolution plan;
- (e) does not contravene any of the provisions of the law for the time being in force:
- (f) conforms to such other requirements as may be specified by the Board."
- We further note that the RP furnished certificate under Regulation 39(4) of the Regulations vide diary 1998 dated 04.06.2018 certifying that the contents of the resolution plan of Dolphin Energy Enterprises meets the requirements of the Code and the Rules and Regulations made thereunder. Subsequent to the amendment in Regulation 39(4) by the Insolvency and

Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Third Amendment) Regulations, 2018 dated 03.07.2018 requiring filing of compliance certificate in Form H of the Schedule before the Adjudicating Authority, the RP filed Form H vide diary No.2800 dated 01.08.2018. It was certified therein that the resolution plan complies with all the provisions of the Code and Regulations and does not contravene any of the provisions of the law for the time being in force and that the resolution applicant i.e. Dolphin Energy Enterprises has submitted an affidavit pursuant to Section 30(1) of the Code confirming its eligibility under Section 29A of the Code to submit the resolution plan and the contents of the said affidavit are in order. The compliance of the resolution plan as desired in para 9 of Form H has been given by the RP is as under:-

Section of the Code / Regulation No.	Requirement with respect to Resolution Plan		Compliance (Yes / No)
25(2)(h)	Whether the Resolution Applicant meets the criteria approved by the CoC having regard to the complexity and scale of operations of business of the CD?	met the criteria of	Yes
Section 29A	Whether the Resolution Applicant is eligible to submit resolution plan as per final list of Resolution Professional or Order, if any, of the Adjudicating Authority?	Resolution Applicant is eligible to submit resolution plan	Yes

CA Nos.287/2018 and 100/2018 IN CP (IB) No. 35/Chd/HP/2017

Section 30(1)	Whether the Resolution Applicant has submitted an affidavit stating that it is eligible?	Resolution Applicant has submitted Undertaking under section 29A of the Insolvency and Bankruptcy Code, 2016 along with resolution plan (at Page 214-215 of Application)	Yes
Section 30(2)	Whether the Resolution Plan: (a) provides for the payment of insolvency resolution process costs?	The plan provides the payment of Resolution Process Costs immediately upon acceptance of the Resolution Plan.	Yes
	(b) provides for the payment of the debts of operational creditors?	In the plan, it is mentioned that the consideration amount is less than the liquidation value, so no payment is proposed to Operational Creditors. The waiver has been sought from Operational Creditors.	Yes
	(c) provides for the management of the affairs of the Corporate debtor?	Please refer to Page 202 of Application in which Resolution Plan is annexed, under para "Proposal relating to the management and control of the business of the Corporate Debtor during its term". In the plan, it is mentioned that the project shall be managed by a team of professional and organization chart is enclosed with Resolution Plan.	Yes

	(d) provides for the implementation and supervision of the resolution plan?	Please refer to Page 202 of Application in which Resolution Plan is annexed, under para "Proposal relating to adequate means for supervising its implementation".	Yes
	(e) contravenes any of the provisions of the law for the time being in force?	The Plan does not envisage any payment towards statutory dues. However, the Resolution Applicant have sought waiver for the statutory dues, failing which they have undertaken to settle statutory dues at their own cost.	
Section 30(4)	Whether the Resolution Plan (a) is feasible and viable, according to the CoC?	CoC considered the resolution plan submitted by Resolution Applicant and thereafter approved the resolution plan.	Yes
	(b) has been approved by the CoC with 66% voting share?	CoC with a full majority of 100% of the voting share consented and voted (through E-voting) in favour of agenda and agreed for approval of the Resolution Plan submitted by Dolphin Energy Enterprises on 07.03.2018 read with clarification made <i>vide</i> e-mails dated 17.03.2018 and 28.03.2018 in the matter of Corporate	Yes

		Γ=	
		Debtor.	
Section 31(1)	Whether the Resolution Plan has provisions for its effective implementation plan, according to the CoC?	Please refer to Page 202 of Application in which Resolution Plan is annexed, under para "Proposal relating to adequate means for supervising its implementation".	Yes
Regulation 35A	Where the resolution profesional made a determination if the corporate debtor has been subjected to any transaction of the nature covered under sections 43, 45, 50 or 66, before the one hundred and fifteenth day of the insolvency commencement date, under intimation to the Board?	Resolution Professional filed an Application with Hon'ble NCLT on 06.04.2018 under Section 43, 44, 45, 48, 49, 66 and 73 of Code.	Yes
Regulation 38 (1)	Whether the Resolution Plan identifies specific sources of funds that will be used to pay the - (a) insolvency resolution process costs? (b) liquidation value due to operational creditors? (c) liquidation value due to dissenting financial creditors?	Please refer to Page 200 of Application in which Resolution Plan is annexed, it is mentioned that Funds required will be sourced from NBFC Company i.e. Gogia leasing Ltd. In this respect, Letter of Intent from NBFC for approval to grant loan upto Rs. 50 Crore is also enclosed with Resolution Plan (at Page 206 of Application)	Yes
Regulation 38(1A)	Whether the resolution plan includes a statement as to how it has dealt with the interests of all stakeholders?	Please refer to Annexure I attached to the Resolution Plan (at Page 210 of Application).	Yes

	T		
Regulation 38(2)	Whether the Resolution Plan provides: (a) the term of the plan and its implementation schedule?		Yes
	(b) for the management and control of the business of the corporate debtor during its term?		Yes
	(c) adequate means for supervising its implementation?	_	Yes
38(3)	Whether the resolution plan demonstrates that – (a) it addresses the cause of default? (b) it is feasible and viable? (c) it has provisions for its effective implementation? (d) it has provisions for approvals required and the	This Regulation came into force with effect from 04.07.2018 and shall apply to corporate insolvency resolution processes commencing on or after the said date. Therefore, not applicable in this matter	-

	timeline for the same?		
	(e) the resolution		
	applicant has the		
	capability to		
	implement the		
	resolution plan?		
39(2)	Whether the RP	Resolution	Yes
	has filed	Professional filed an	
	applications in	Application with	
	respect of	Hon'ble NCLT on	
	transactions	06.04.2018 under	
	observed, found or	Section 43, 44, 45,	
	determined by him?	48, 49, 66 and 73 of	
	_	Code	

24. We therefore, note that the RP has certified that the resolution plan conforms to the conditions provided for in Section 30(2) of the Code. The satisfaction of the requirements of 30(2) of the Code are further discussed as under:-

Section 30 (2) (a):- the insolvency resolution process costs are to be paid immediately upon acceptance of the resolution plan.

Section 30(2) (b):-As discussed above the liquidation value is NIL for the operational creditors. The resolution plan does not propose payment to operational creditors.

Section 30 (2) ( c ) & (d) :- The resolution plan states that the management and control will be with management committee headed by team of professionals; the operations team will be supervised by management committee and technical advisor; persons to be involved in the management will not attract any ineligibilities as stated under Section 29A of the Code; tie up made with Dr. Hutarew and partner (India) Ltd. for managing guiding and supervising the project implementation.

Organisation chart has been enclosed as Annexure-III of the resolution

plan.

Section 30 (2) (e):- RP has stated that this condition is complied

with. The RP has also stated that the plan does not envisage any

payment towards statutory dues and that the resolution applicant has

sought waiver for the statutory dues failing which they have undertaken

to settle the statutory dues at their own cost. This request is examined

later.

25. We have examined whether the resolution plan has provisions for

its effective implementation. We find in the resolution plan, it is stated that the

proprietor of the resolution applicant Ms. Nishita Garg (individual) has net

worth of ₹12 crores and that additional funds required for project would be

sourced from M/s Gogia Leasing Ltd. Letter of intent dated 20.02.2018 of

Gogia Leasing Ltd. giving in principle approval for sanction of loan upto ₹50

cores for the 9.90 MW Hydro Project has been filed alongwith the resolution

plan. It is further stated that loans from bank will also be sourced. As regards

the management and control of business as well supervision of

implementation, the proposal of the resolution applicant in this regard has

been discussed above.

26. In para 12 of Form H (supra), the RP has drawn attention to certain

concessions sought by the resolution applicant from the Adjudicating

Authority. These concessions include waiver of statutory dues, directions to

Ministry of New and Renewable Energy, entitlement for benefits or subsidies

(State/Central), continuance of validity of existing approval/permission etc.,

directions to SDM Rampur etc. Such exemptions/directions can be sought

from the relevant authorities and therefore, no directions in this regard are

being issued. We add here that by e-mail dated 28.03.2018, the resolution

applicant has informed the RP that they agree to accept the decision of the

Adjudicating Authority on the above points (refer para 12 of Form H) (supra).

27. We have already stated above that the financial creditors were

called and have confirmed their acceptance of the resolution plan. We have

also discussed above that Mr. Rajshekar Totakura promoter director of the

corporate debtor undergoing resolution process filed an application for

intervention (CA No.196/2018). It was held by order dated 16.07.2018 that the

right of intervention by the applicant should not be denied in view of the

scheme of the Code but the right to participate cannot be extended to the

extent of a direction to the RP to supply copy of the resolution plan and since

the applicant has been allowed to participate, he can inspect the record for the

purpose of assisting the Tribunal. Subsequent adjournments were given on

16.07.2018 and 03.08.2018 for the purpose of enabling the intervener to

inspect the record and make submissions. However, on the last date of

08.08.2018, there was no representation from the intervener. Therefore,

despite opportunity given, no representation was received requiring

consideration of the Adjudicating Authority while deciding the present

application i.e. CA No.100/2018.

28. During the adjudication proceedings, no objections to the

resolution plan have been brought to our notice. We have already discussed

above that the RP has certified that the resolution plan of M/s Dolphin Energy

Enterprises complies with all the provisions of the Code and the Regulations

and does not contravene any of the provisions of the law for the time being in

force. We may add here that in para 15 of Form H the RP has stated that

applications filed under Section 43 (preferential transactions) Section 45

(under valued transactions) and Section 66 (fraudulent transactions) were filed

on 06.04.2018 with the Adjudicating Authority and the same are presently

under consideration. We find that the relevant CA No.103/2018 is presently

pending for further hearing.

29. We have examined the compliance of the conditions provided for

in Section 31 (1) of the Code above and in view of the discussion made in the

preceding paragraphs and the provisions of Sections 31 (1) of the Code, we

approve the resolution plan submitted by M/s Dolphin Energy Enterprises

subject to discussion as above in the case of the corporate debtor and the

same is directed to be binding on the corporate and its employees, members,

creditors, guarantors and other stakeholders involved in the resolution plan.

In view of Section 31(3) of the Code, we also direct as under:-

(a) the moratorium order passed by the Adjudicating Authority under

section 14 shall cease to have effect; and

(b) the resolution professional shall forward all records relating to the conduct of the corporate insolvency resolution process and the resolution

plan to the Board to be recorded on its database.

CA No.100/2018 stands disposed of.

Copy of this order be communicated to both the parties.

Sd/-Sd/-

(Justice R.P. Nagrath)

Member (Judicial)

(Pradeep R. Sethi)

Member(Technical)

September 27, 2018

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